

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NOS. 937 & 936 OF 2019 IN  
APPEAL NO. 111 OF 2019 &  
IA NO. 450 OF 2019**

**Dated : 07<sup>th</sup> May, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Lupin Limited**

**...Appellant(s)**

**Vs.**

**Maharashtra Electricity Regulatory Commission & Ors.**

**...Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran, Sr. Adv.

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan  
Ms. Stuti Krishn for R-1

Mr. Anup Jain for R-2/MSEDCL

Mr. Utkarsh Singh  
For Mr. Anand K, Ganesan for R-3

**ORDER**

**IA No. 936 of 2019**

***(Application for early hearing)***

We have heard learned senior counsel for the applicant/appellant. For the reasons set out in the application, the Application is allowed and is disposed of accordingly.

**IA No. 937 of 2019**

***(Application for transfer from Court-II to Court-I)***

We have heard learned senior counsel for the applicant/appellant. For the reasons set out in the application, the Application is allowed.

**APPEAL NO. 111 OF 2019 &**  
**IA NO. 450 OF 2019**

List the matter on **08-05-2019.**

**(S. D. Dubey)**  
**Technical Member**  
*pr/vt*

**(Justice Manjula Chellur)**  
**Chairperson**